

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **12th** day of **March**, 2018

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/01221/2017

Jagu Nandan Aged about 62 years, Son of Shri Ram Das, Resident of Village Bigrai, Post Darwah, District - Mainpuri.

.....Applicant.

By Advocate -Shri A. Srivastava

V E R S U S

1. Bharat Sanchar Nigam Ltd. (B.S.N.L.) through its Chairman, Corporate Office, New Delhi.
2. Chief General Manager Telecom, Meerut West.
3. Telecom District Manager, Mainpuri.

..... Respondents

By Advocate : Shri D.S. Shukla

O R D E R

Learned counsel for the respondents submitted that out of two claims one claim of the applicant has already been settled by the respondents. It is also stated that rest of claim is under consideration, which may be disposed of shortly. He also submitted that the OA may be disposed of. Learned counsel for the applicant has agreed that one claim has been settled and he

has no objection if the OA is disposed of by giving a direction to the respondents to dispose of his pending claim.

2. Accordingly, the OA is disposed of with direction to the respondents consider and to dispose of the pending claim of the applicant as per rule by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order and communicate the decision to the applicant. No costs.

3. It is made clear that I have not expressed any opinion on the merits of the case.

Member-A

RKM/